

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 909 of 2003

Jabalpur, this the 8th day of January, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

Zakir Ali, Son of Maqbul Ali Shah,
Aged about 34 years, R/o. Shri
Hansnagar Paragaon Road, New Telephone
Colony, Multai, District Betul M.P. ... Applicant

(By Advocate - Shri P.S. Das)

V e r s u s

1. Union of India, Through
the Secretary, Ministry of
Defence, New Delhi.
2. Station Commandant, Air Force
Station, Amla, Distt. Betul.
3. Air Officer Commander in Chief,
of maintenance in IAP/Nagpur. ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has sought direction to the respondents to appoint him to the post of Anti Malaria Lascar, with all consequential benefits.

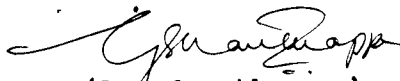
2. The brief facts of the case as stated by the applicant are that he was selected and was appointed as Casual Seasonal Anti Malaria Lascar with respondent No. 2 i.e. Air Force, Station, Amla. The applicant was last called on 10th May, 2003 by the respondents to appear in an interview for further continuing in the post. He has attended the interview but the respondent No. 2 has not given him any appointment order. Since, this ~~the~~ applicant has been waiting for the appointment order from the respondent No. 2.

As he has not been given the offer of appointment after screening, he has filed this Original Application claiming the aforesaid reliefs.

3. Heard the learned counsel for the applicant.

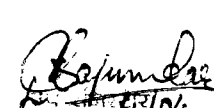
4. We find that the applicant has not submitted any representation to the respondents in this regard. In the circumstances we are of the considered view to direct the applicant to give a detailed representation to the respondents and the respondents may thereafter take a decision on the representation. Accordingly, the applicant is directed to submit a detailed representation ^{along with a copy of this order} within four weeks from today, to the respondents. The respondents after receipt of the same are directed to take a decision by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of the representation.

5. Original Application stands disposed of accordingly, at the admission stage itself.


(G. Shanthappa)
Judicial Member


(M.P. Singh)
Vice Chairman

Inspected
SM
15.1.04

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PS Day, Adm.

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